

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 136/MP/2019

Coram:

Shri I.S.Jha, Member

Shri Arun Goyal, Member

Shri P.K.Singh, Member

Date of Order: 25th March, 2022

In the matter of

Petition under Section 79 (1) (c) and Section 79(1) (k) of the Electricity Act, 2003 seeking directions to Karnataka Solar Power Development Corporation Limited to not place any restrictions in evacuation of the power from solar generating stations of ACME Rewari Solar Power Private Limited and ACME Kurukshetra Solar Energy Private Limited having 100 MW (50 MW*2) capacity in Pavagada Solar Park under National Solar Mission Phase-II Batch-II Tranche-I.

And

In the matter of

1. ACME Rewari Solar Power Private Limited,

Plot No. 152, Sector-44,
Gurgaon-122002, Haryana

2. ACME Kurukshetra Solar Energy Private Limited,

Plot No. 152, Sector-44,
Gurgaon-122002, Haryana

...**Petitioners**

And

1. Karnataka Solar Power Development Corporation Limited,

2nd Floor, South Block-2,
Beejaraja Seeds Complex,
Hebbal, Bellary Road, Bengaluru-560024.

2. Southern Regional Load Dispatch Centre,

51, Madhava Nagar, Gandhi Nagar,
Bengaluru, Karnataka 560001

3. Power Grid Corporation of India Limited,

B-9, Qutab Institutional Area, Katwaria Sarai,
New Delhi-110016

4. NTPC Limited,
NTPC Bhawan,
SCOPE Complex, Institutional Area,
Lodhi Road, New Delhi-110003

... Respondents

Parties Present:

Shri Shreshtha Sharma, Advocate for the Petitioners
Shri Utkarsh Singh, Advocate for the Petitioners
Shri Anand K.Ganesan, Advocate, SLDC Karnataka
Ms. Swapna Seshadri, Advocate, SLDC Karnataka
Shri Venkateshan. M., SRLDC
Shri Ganjendra Singh Vasava, SLDCS

ORDER

The Petitioners, ACME Rewari Solar Power Private Limited and ACME Kurukshetra Solar Energy Private Limited have jointly filed this Petition with the following prayers:

“(a) Hold that KSPDCL has illegally restricted evacuation of the electricity from in complete violation of the Grid Code;

(b) Direct KSPDCL to not place any evacuation restriction on the power projects of ACME Rewari Solar Power Private Limited and ACME Kurukshetra Solar Energy Private Limited situated at Pavagada Solar Park, Tumkur District, Karnataka;

(c) Hold that KSPDCL will be liable to compensate Petitioners if it restricts the power evacuation illegally; and

(d) Hold that SRLDC will comply with the Grid Code and DSM Regulation and ensure that KSPDCL will not be allowed to enjoy or use such authority and direct that SRLDC shall also be liable for any losses suffered by the Petitioner due to such unauthorized act of KSPDCL.”

2. Case was called out for virtual hearing on 24.3.2022 through video conferencing. During the course of hearing, learned counsel for the Petitioners sought permission to withdraw the Petition.

3. Learned counsels and the Representatives appearing on behalf of the Respondents had no objection in this regard.

4. The prayer of the learned counsel for the Petitioners is allowed. Accordingly, Petition No. 136/MP/2019 is disposed of as withdrawn.

**Sd/-
(P.K.Singh)
Member**

**sd/-
(Arun Goyal)
Member**

**sd/-
(I.S.Jha)
Member**